

Crl.O.P.Nos.20949 & 20951 of 2025

IN THE HIGH COURT OF JUDICATURE AT MADRAS

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DATED : 21.08.2025

CORAM

THE HON'BLE DR.JUSTICE G.JAYACHANDRAN

Crl.O.P.Nos.20949 & 20951 of 2025

Crl.O.P.No.20949 of 2025

1. K.E.Kavin Kumar, M/27 Years,
S/o.Eswaramoorthy.

2. V.K.Eswaramoorthy, M/51 years,
S/o.R.Krishnan

Permanently residing at:
D.No.35/18, Visalachi Enclave,
Bharathi Park 5th Cross Road,
Saibaba Colony, Coimbatore - 641 011.

Now residing at:
Platinum Enclave,
Palangarai, Avinashi Taluk,
Tiruppur District.

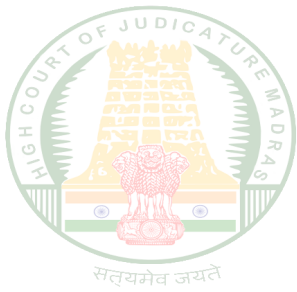
.... Petitioners/Accused 1 & 2

Vs.

State Rep. by,
The Inspector of Police,
Cheyur Police Station,
Tiruppur District.
(Crime No.189 of 2025)

... Respondent

Prayer: Criminal Original Petition filed under Section 483 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, pleased to enlarge the petitioners on bail pending investigation in Crime No.189 of 2025 on the file of the respondent police.



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For Petitioners : Mr.R.John Sathyan, Senior Counsel,
for Mr.K.Govi Ganesan

For Respondent : Mr.L.Baskaran
Government Advocate (Criminal Side)

For Intervener : Ms.Kadambri Suresh

Crl.O.P.No.20951 of 2025

E.Chitra Devi, F/50 years,
W/o.Eswaramoorthy.

Permanently residing at:
D.No.35/18, Visalachi Enclave,
Bharathi Park 5th Cross Road,
Saibaba Colony,
Coimbatore - 641 011.

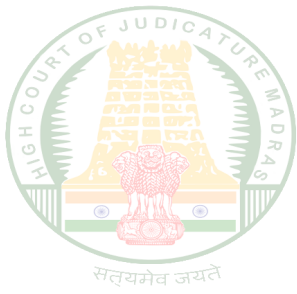
Now residing at:
Platinum Enclave,
Palangarai,
Avinashi Taluk,
Tiruppur District.

Vs.

State Rep. by,
The Inspector of Police,
Cheyur Police Station,
Tiruppur District.
(Crime No.189 of 2025)

... Respondent

Prayer: Criminal Original Petition filed under Section 483 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, pleased to enlarge the petitioner on bail pending investigation in Crime No.189 of 2025 on the file of the respondent police.



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For Petitioner : Mr.R.John Sathyan, Senior Counsel,
for Mr.K.Govi Ganesan

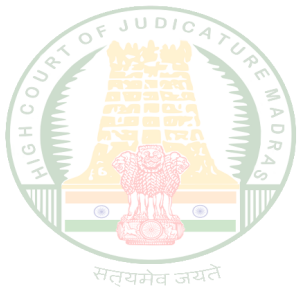
For Respondent : Mr.L.Baskaran
Government Advocate (Criminal Side)

For Intervener : Ms.Kadambri Suresh

COMMON ORDER

The petitioners (A1 & A2), were arrested and remanded to judicial custody on 29.06.2025 and the petitioner/E.Chitra Devi was arrested and remanded to judicial custody on 04.07.2025, for an offences punishable under Section 194(3) @ 85 and 108 of BNS, 2023 (Sections 498A and 306 IPC), in Crime No.189 of 2025, registered on the file of the respondent police, seeks bail.

2. It is an unfortunate case where a newly wedded girl committed suicide within two months of her marriage. Before the death, it is alleged that she had left voice message for her father implicating her husband and in-laws. Much has been spoken in the media, but such details are not reflected in the status report filed by the respondent police.



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3. The learned Counsel appearing for the intervenor has also placed certain facts and expressed suspicion regarding the line of investigation as well as the post-mortem report. However, all said and done, the material available indicates that the girl had committed suicide leaving behind voice message in the nature of a suicide note. The said voice message now been sent for forensic examination to verify whether it is the voice of the deceased or not.

4. The learned Counsel appearing for the petitioners submitted that the petitioners before this Court are the husband, father-in-law, and mother-in-law, whose names find place in the alleged voice message sent by the deceased to her father.

5. This Court has gone through the transcript of the voice message, which discloses the mental cruelty faced by the deceased at the hands of the accused persons.

6. The bail petitions are strongly opposed by the respondent police as well as the intervenor, alleging that the petitioners are highly influential persons and if they released on bail, there is every possibility of tampering the



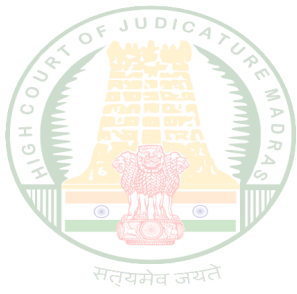
evidence and witnesses. The statements of witnesses have also been circulated by the learned Government Advocate (Crl. Side).

7. From the submissions of the learned Government Advocate (Crl.Side), this Court understands that the respondent police are awaiting the forensic report of the voice test and all probable witnesses, including the RDO who conducted the enquiry, have already been examined.

8. In such circumstances, this Court is of the view that the confinement of the petitioners in prison is not required. Hence, this Court is inclined to grant bail to the petitioners, subject to certain conditions.

9. Accordingly, the petitioners are ordered to be released on bail, executing a bond for a sum of **Rs.1,00,000/- (Rupees One Lakh only) each** with **two sureties**, for a likesum to the satisfaction of the learned **Judicial Magistrate, Avinashi**, subject to conditions:

[a] The sureties shall affix their photographs and Left Thumb Impression in the Application for Surety ship [Judicial Form No.46 annexed to 'The Criminal Rules of Practice, 2019']. The learned



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Magistrate shall obtain a copy of any one of the identity proofs to ensure their identity;

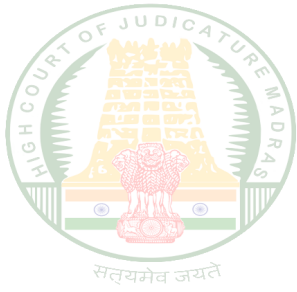
[b] The petitioners report before the Judicial Magistrate, Avinashi, daily at 10.30 am and 5.00 p.m, until further orders.

[c] The petitioners shall cooperate with the investigation and also not indulge in the act of tampering witnesses.

[d]. The petitioners shall not leave the State without prior permission of the Judicial Magistrate, Avinashi.

[e]. The petitioners has to surrender their passport before the Judicial Magistrate, Avinashi before furnishing surety.

[f] On breach of any of the aforementioned conditions, the learned Magistrate/Trial Court is entitled to pass appropriate orders against the petitioners in accordance with law as if the aforementioned conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K.Shaji vs. State of Kerala [(2005)13 SCC 283];**



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[g] If the accused thereafter absconds, a fresh
FIR can be registered under Section 269 of B.N.S.

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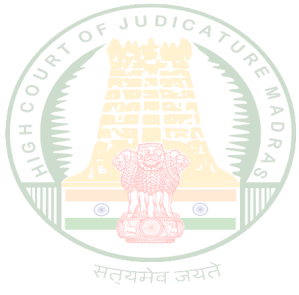
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To

1. The Judicial Magistrate, Avinashi.
2. The Inspector of Police, Cheyur Police Station, Tiruppur District.
3. The Central Prison, Coimbatore.
4. The Public Prosecutor, High Court of Madras.

Note :

1. Registry is directed to forthwith upload this order in the Official Website of this Court.
2. All concerned to act on this order being uploaded in Official Website of this Court without insisting on certified hard copies. To be noted, this order when uploaded in the official website of this Court will be watermarked and will also have a QR code.



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Dr.G.JAYACHANDRAN, J.

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